

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CITYLIFE RETAIL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Citylife Retail Private Limited
2.	Date of incorporation of corporate debtor	17/10/2006
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52100WB2006PTC111555
5.	Address of the registered office and principal office (if any) of corporate debtor	K.M.C Premises No. 14 Congress Exhibition Road, Kolkata 700017, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	31 st May, 2021
7.	Estimated date of closure of insolvency resolution process	26 th November, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anneel Saraogi, Reg No: IBBI/IPA-001/IP-P01320/2018-2019/12009
9.	Address and e-mail of the interim resolution professional, as registered with the Board	P1 Hyde Lane, 7th Floor, Suite-7B Kolkata-700073, West Bengal. Email: anneelsaraogi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Anneel Saraogi C/o: Klass Insolvency Resolution Professionals Private Limited 2/7 Sarat Bose Road, Vasundhara Apartment, 2 nd Floor Kolkata-700020, West Bengal. Email: cirp.citylife@gmail.com
11.	Last date for submission of claims	14 th June, 2021
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/download Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Citylife Retail Private Limited on 31.05.2021.

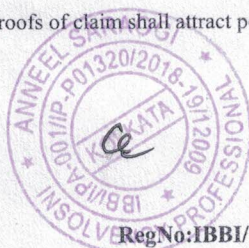
The creditors of Citylife Retail Private Limited are hereby called upon to submit their claims with proof on or before 14.06.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 02.06.2021
Place: Kolkata



(Signature)

ANNEEL SARAOGI
Interim Resolution Professional
Reg No: IBBI/IPA-001/IP-P01320/2018-2019/12009